

Central Administrative Tribunal
Principal Bench

C.P. No. 313 of 1997
in
O.A. No. 287 of 1992

New Delhi, dated this the 8th September, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mr. Kuldip Singh, Member (J)

Shri Baljit Singh,
59/2, Sector 1, Pushp Vihar,
Saket, ... Petitioner
New Delhi-110017.

(None appeared)

Versus

1. Shri P.V. Jaikrishnan,
Chief Secretary,
National Capital Territory of Delhi,
Sham Nath Marg, Delhi-110006
2. Shri Ashok Bakshi,
Director,
Dept. of Prevention of Food Adulteration,
A-20, Lawrence Road,
New Delhi-110035. ... Respondents

(By Advocate: Shri Bhaskar Bhardwaj proxy counsel
for Shri Arun Bhardwaj)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

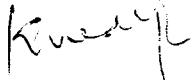
By Tribunals' order dated 9.7.96 in O.A. No. 287/92 Respondents were directed to decide applicant's representations on merits in accordance with law, without being influenced by the fact the applicant has not been granted liberty to challenge the impugned orders by filing fresh O.A.

2. Shri Bhardwaj has invited our attention to Respondents' order dated 21.8.98 annexed with the compliance affidavit by which applicant's

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representation is stated to have been considered and rejected by respondents.

3. In the light of the above the C.P. is dismissed and the notices against alleged contemnors are discharged.


(Kuldip Singh)

Member (J)


(S.R. Adige)
Vice Chairman (A)

/GK/